

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 21 JULY, 1979.

NOTIFICATION

Income-tax

No. 2947 (F.No. 261/21/78-ITJ) In exercise of the powers conferred by sub-section (1) of section 121A of the Income-tax Act, 1961 (43 of 1961) and in supersession of Notification No. 2382 (F.No. 261/8/78-ITJ) dated 7th July, 1978 the Central Board of Direct Taxes, hereby directs that the Commissioners of Income-tax (Appeals) of the Charges specified in column (1) of the Schedule below, shall perform their functions in respect of such persons assessed to income-tax or surtax or interest-tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in columns (2) and column (3) thereof as are aggrieved by any of the orders mentioned in clauses (a) to (h) of sub-section (2) of Section 246 of the Income-tax Act, 1961, in sub-section (1) of Section II of Companies (Profits) Surtax Act, 1964 (7 of 1964), and in sub-section (1) of Section 15 of the Interest tax Act, 1974 (45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (i) of Sub-section (2) of Section 246 of the Income-tax Act, 1961.

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Contd.....2/

SCHEDULE

COMMISSIONER (APPEALS)

Charges with Headquarters

Income-tax Wards and Circles.

Ranges of Inspecting Assistant Commissioners of Income-tax

1
Commissioner (Appeals) Lucknow.

- 2
1. All Wards/Circles including E.D. Circles within the jurisdiction of Commissioner of Income-tax, Lucknow.
 2. All Wards/Circles located at Gorakhpur, Basti, Deoria, Bahraich, Gonda, Azamgarh, Sultanpur, Balia, Maunathbhanjan.
 3. All Central Circles located at Lucknow, Bareilly and Gorakhpur.

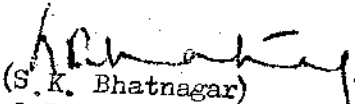
3
All ranges within the jurisdiction of Commissioner of Income-tax, Lucknow.

I.A.C., Gorakhpur.

I.A.C. (Central) Lucknow.

Whereas the Income-tax Circle, Ward or District or part thereof stands transferred by this Notification from one Charge to another Charge, appeals arising out of the assessments made in that I.T. Circle, Ward or District or part thereof and pending immediately before the date of this Notification before the CIT of the Charge from whom the Income-tax Circle, Ward or District or part thereof is transferred shall from the date of this Notification take effect be transferred to and dealt with by the CIT of the charge to whom the said circle, ward, or District or part thereof is transferred.

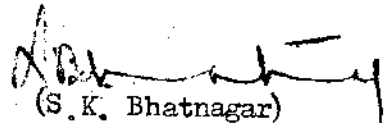
This Notification shall take effect from 1.8.1979.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income-tax, Lucknow alongwith 15 spare copies for onward transmission to Commissioner of Income-tax (Appeals).
3. A.D.I. (R.S.&P) (Bulletin) New Delhi-5 copies.
4. The Registrar, I.T.A.T., Bombay.
5. Ad-VI Section.


(S.K. Bhatnagar)

Under Secretary, Central Board of Direct Taxes